

ITEM NO.46

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. NOS. 42-45, 46-49, 50-53, 54-57/2015, 58-61, 62-65, 66-69, 70-73, 74-77, 78-81 AND 82-85/2016 in Petition(s) for Special Leave to Appeal (C) No(s). 16385-16388/2012

(Arising out of impugned final judgment and order dated 14/03/2012 in CM No. 3312/2011 14/03/2012 in WP No. 3590/2008 14/03/2012 in WP No. 4124/2011 14/03/2012 in WP No. 7223/2007 14/03/2012 in WP No. 8765/2009 passed by the High Court Of Delhi At New Delhi)

RAHUL GUPTA

Petitioner(s)

VERSUS

DELHI DEVT.AUTH.&amp; ORS.

Respondent(s)

(for clarification of court's order and exemption from filing O.T. and permission to file additional documents and interim relief and office report)

Date : 20/09/2016 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr. Rohit Kumar Singh,Adv.

For Respondent(s)

Mr. Alok Gupta,Adv.

Mr. P. Parmeswaran,Adv.

Mr. Ajay Bansal, Adv.

Mr. Aum Mangalashwamy, Adv.

Mr. Praveen Swarup,Adv.

Ms. Veena bansal, Adv.

Mr. Gaurav Yadav, Adv.

Mr. R. Nedumaran,Adv.

Mr. R. P. Gupta,Adv.

Mr. S. K. Verma,Adv.

Mr. T. V. S. Raghavendra Sreyas, Adv.

Mr. Vikas Upadhyay, Adv.

Mr. A. Sharan, Sr. Adv.

Ms. Binu Tamta, Adv.

Mr. V.B. Saharaya, Adv.

Mr. Dhruv Tamta, Adv.

Ms. Jasmine Damkewala, Adv.

Mr. Raghu V., Adv.

Ms. Priyanjali Singh, Adv.

Mr. A.K. Sanghi, Sr. Adv.

Mrs. S. Usha Reddy, Adv.

Mr. Gunwant Dara, Adv.

Mr. D.S. Mahra, Adv.

Ms. Sushma Suri, Adv.

Respondent-in-person

UPON hearing the counsel the Court made the following  
O R D E R

A letter has been circulated on behalf of the applicant as there is some bereavement in the family of the arguing senior counsel. List after two weeks.

(NEELAM GULATI)  
COURT MASTER

(RENUKA SADANA)  
ASSITANT REGISTRAR